RAJYA SABHA

- 4. Memorandum of Understanding between the Government of India (Ministry of Steel) and the Hindustan Steel Works Construction Limited for the year 2000-2001. [Placed in Library. *See* No. LT.-1783/00]
- I. Report and Accounts (1998-99) of the Cement Corporation of India Limited, New Delhi and related papers.
- II. Memorandums of understanding (2000-2001) between the Government of India and Andrew Yule and Company Limited, Hindustan Cables Limited and HMT Limited.

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABH BHAI KATHIRIA): Sir. I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (I) of section 619A of the Companies Act, 1956:—

- (a) Thirty-fifth Annual Report and Accounts of the Cement Corporation of India Limited, New Delhi, for the year 1998-99, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

(2)Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. *See* No. LT-1738/00]

- II. A copy each (in English and Hindi) of the following papers:-
 - Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and Andrew Yule and Company Limited for the year.[Placed in Library. See No. LT.-1 807/00]
 - (ii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public

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Enterprises, Department of Heavy Industry) and Hindustan Cables Limited for the year 2000-2001. [Placed in Library. *See* No. LT-1737/00] (iii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and HMT Limited for the year 2000-2001. [Placed in Library. *See* No. LT.-1736/00]

- L Notifications of the Ministry of Commerce and Industry.
- II. Report and Accounts (1998-99) of the Marine Products Export Development Authority and related papers.
- III. Memorandums of Understanding (2000-2001) between the Government of India and State Trading Corporation of India Limited, Export Credit Guarantee Corporation of India Limited and PEC Limited.

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI MURASOLI MARAN): Sir, I lay on the Table —

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under Section 40 of the Spices Board Act, 1986:—

G.S.R. 333 (E) dated 13.4.2000 publishing the Spices
Cess (Amendment) Rules, 2000. [Placed in Library. *See* No. LT-1746/00]

 G.S.R. 643 (E) dated 20.9.1999 publishing the Spices Board (Quality Marking) (Amendment) Regulations, 1999 alongwith delay statement. [Placed in Library. See No. LT-1752/00]

II (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972:—

(a) Annual Report and Accounts of the Marine Products Export Development Authority, for the year 1998-99, together with the Auditor's Report on the Accounts.

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